

†[THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) Yes.

(b) Such appointments were made under specific instructions of the then Government and are subject to regularisation by the Railway Service Commission.

(c) Information is being collected and will be laid on the Table of the Sabha.]

Running of an Express Train from Daltonganj to Patna

31. SHRI BHISHMA NARAIN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to introduce an Express train between Daltonganj and Patna; and

(b) if so, by when this train is likely to be introduced?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) No.

(b) Does not arise.

Tatanagar Amritsar Express

32. SHRI BHISHMA NARAIN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to run the Tatanagar Amritsar Express on all days of the week; and

(b) if so, by when the proposal is likely to be given effect to?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) and (b) Increase in the frequency of 161/162 Tatanagar-Amritsar Express from 4 days a week to a daily service has not been found feasible at present due to lack of line capacity on Delhi-Ambala single line section. As and when the line capacity works are completed this subject will be reviewed.

†[] English translation.

Conversion of Sonapur Metre Gauge railway line into broad gauge line

33. SHRI MAHENDRA MOHAN MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether work on the project for the conversion of Palezaghāt-Sonapur metre gauge railway line into broad gauge line has started; and

(b) if not, what are the reasons for the delay in taking up the construction work?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) and (b). Preliminary Engineeringcum-Traffic Surveys for the conversion of Sonapur-Palezaghāt metre gauge section into broad gauge, have been carried out and the survey reports are under examination. According to these surveys the estimated cost of conversion of this 5.5 km. long section would be Rs. 23.98 lakhs and it would yield a financial return of about 4 per cent by the Discounted Cash Flow Technique. The scheme was thus found to be unremunerative. A re-appraisal of the traffic projections has been taken in hand which will take into account the new pattern of traffic, which has emerged as a result of the gauge conversion of Muzaffarpur-Sonapur section which was completed about one year back. A decision on the project will be taken after the results of the re-appraisal become available.

Casual railway workers removed from service

34. PROF. RAMLAL PARIKH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a number of casual workers in the various Railway Zones were removed from service for failing to undergo sterilisation;

(b) if so, what is the number of such workers, division-wise in each zone; and

(c) whether Government propose to reinstate such employees and if so, by when?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) No.

(b) and (c) Does not arise.

PAPERS LAID ON THE TABLE

I. Report (1975-76) and Accounts of the Shipping Development Fund Committee, New Delhi and Related Papers.

II. Report (1975-76) and Accounts of the Shipping Corporation of India Limited, Bombay and Related Papers.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers:—

(i) Seventeenth Annual Report and Accounts of the Shipping Development Fund Committee, New Delhi, for the year 1975-76, together with the Audit Report on the Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-163/77 for (i) and (ii)].

II. A copy each in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-sixth Annual Report and Accounts of the Ship-

ping Corporation of India Limited, Bombay, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-234/77 for (i) and (ii)].

I. The Seamen's Provident Fund (Amendment) Scheme, 1976.

II. The Central Advisory Committee for Light-Houses (Procedural) Rules, 1976.

III. The Motor Vehicles (National Permits) Amendment Rules, 1976.

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1286, dated the 4th September, 1976, publishing the Seamen's Provident Fund (Amendment) Scheme, 1976, under section 24 of the Seamen's Provident Fund Act, 1968. [Placed in Library. See No. LT-165/77].

II. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1734, dated the 11th December, 1976, publishing the Central Advisory Committee for Light-houses (Procedural) Rules, 1976, under section 21 of the Indian Lighthouse Act, 1927. [Placed in Library. See No. LT-164/77].

III. A copy (in English and Hindi) of the Ministry of Shipping and Transport Notification G.S.R. No. 29, dated the 16th December, 1976, publishing the Motor Vehicles (National Permits) Amendment Rules, 1976, under sub-section (4)